

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT VI**

Item No. 7.

C.P. (IB)/1314(MB)2022

CORAM:

**SHRI SANJIV DUTT**  
**MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING DATED **12.09.2023**

NAME OF THE PARTIES: **Bank Of Baroda**

**Vs**

**Nirmal Lifestyle Limited**

**For the FC:** Adv. Rathina Maravarman.

**For the CD :** Adv. Rishab Jain

**IBC under Sec. 7**

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**ORDER**

Both sides submit that the matter has been amicably settled between OC and CD and the 'Consent Terms' are yet to be signed by the director of the CD. At the request of both sides, list on **18.09.2023 for reporting settlement.**

**Sd/-**  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**

//SKS//